

100 मेगावाट के दो एकक लगाये जा रहे हैं। पतरातू तापीय बिजली सयत्र पर बिहार राज्य बिजली बोर्ड का नियंत्रण है।

†[THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R DESAI) (a) to (c) The Hon'ble Member is presumably referring to the public sector plants of the Heavy Engineering Corporation at Ranchi, the Steel Plant under construction at Bokaro and the Thermal Power Plant at Patratu. A statement giving the details regarding these plants is attached.

STATEMENT

(1) *HEC Plants at Ranchi*—With regard to the public sector plants of the Heavy Engineering Corporation at Ranchi, efforts are being made to secure additional orders and to diversify production to the extent possible to keep up with the changing pattern of demand. In the Heavy Machine Building Plant, the manufacture of water-well drilling rigs has been taken up as a measure of diversification. The possibility of manufacturing pelletisation plants is also being explored. The manufacture of some items of Defence Equipment has been taken up in the factory. The Foundry Forge Plant is working on a scheme for the manufacture of crankshafts for diesel locomotives. Other lines of production being taken up as a measure of diversification are components for marine diesel engines, spun pipe moulds, gun barrels, traction gears, etc. For securing additional orders, a cell has been set up in the Ministry of Steel & Heavy Engineering to coordinate the build-up of capacity of the plants, the loading of the plants and the consequent gaps and the placing of orders on these plants by various public undertakings. The selection for a full-time appointment to the post of Chairman of the Corporation which has been lying vacant since the relinquishment of the charge by the former Chairman in January, 1969, has also been made.

A full-time Deputy Chairman for the Corporation is also being appointed. The responsibility for effecting various improvements in the working of the plants would vest in the new management of the company and there is no proposal to entrust the responsibility to any individual or Committee.

(2) *Bokaro Steel Plant*—Bokaro Steel is still in the construction stage. The question of effecting improvements in the working efficiency and production for bringing down losses does not, therefore, arise at this stage. However, with a view to effecting economy in the construction of the project, a Committee has been constituted by Government which is examining the requirements of land for the plant and ancillary facilities, phased requirements of personnel and the training programme, possibilities of economy in the construction of houses and other amenities and also possibilities of economics in other related fields, etc. The selection of a full-time Chief Executive for the project to fill the vacancy created by the departure of the former Managing Director in February, 1969, has been made.

(3) *Patratu Thermal Power Plant*.—This plant is in the State sector. The first stage of the thermal power station comprises the installation of 4 sets of 50 MW each and 2 sets of 100 MW each. Three of the 50 MW sets have been installed and two of them are now in operation. The fourth 50 MW unit as also the 100 MW units are under erection. The Patratu Thermal Power Station is under the control of the Bihar State Electricity Board.]

फिल्मी कलाकारों के विरुद्ध शिकायतें

138 श्रीमती सरला भदौरिया
क्या वित्त मंत्री यह बताने की कृपा
करेंगे कि

(क) क्या यह सच है कि कतिपय
फिल्मी कलाकारों अर्थात् श्री और
श्रीमती दिलीप कुमार, श्रीमती आशा

पारेख, श्रीमती वहीदा रहमान, श्री धर्मेन्द्र, कुमारी मुमताज, श्री नौशाद, श्री नासिर हुसैन और श्री राज कपूर के विरुद्ध आयकर का अपवंचन करने के बारे में सरकार को शिकायतें मिली हैं ;

(ख) यदि हां, तो क्या सरकार ने उनके विरुद्ध कार्यवाही की है ; और

(ग) क्या गत पांच वर्षों में इन फिल्मी कलाकारों के घरों पर कभी छापा मारा गया ; और यदि हां, तो उस के परिणामस्वरूप उनसे कितना लेखाबाह्य धन बरामद हुआ और क्या इन फिल्मी कलाकारों पर आयकर की कोई राशि बकाया है ; और यदि हां, तो सरकार को उन से इस समय आयकर की कितनी राशि वसूल करनी है ?

†[COMPLAINTS AGAINST FILM ARTISTES

138. SHRIMATI SARLA BHA-DAURIA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that complaints have been received by Government against certain film artistes, viz., Shri and Shrimati Dilip Kumar, Shrimati Asha Parekh, Shrimati Waheeda Rehman, Shri Dharmendra, Kumari Mumtaz, Shri Naushad, Shri Nasir Hussain and Shri Raj Kapoor regarding the evasion of income-tax;

(b) if so, whether action has been taken against them by Government; and

(c) whether the houses of these film artistes were raided any time during the last five years; and if so, what amount of money which was not shown in their accounts was recovered as a result thereof and whether any amount of income-tax is due from these film artistes; and if so, what

amount of income-tax is to be recovered by Government from them at present?]

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी आर० देसाई) : (क) पिछले दो वर्षों में श्री दिलीप कुमार के विरुद्ध आयकर का अपवंचन किये जाने की एक सामान्य शिकायत प्राप्त हुई थी। कुमारी मुमताज के विरुद्ध भी एक शिकायत प्राप्त हुई थी। प्रश्न में उल्लिखित अन्य व्यक्तियों के विरुद्ध पिछले दो वर्षों में कर अपवंचन का इस प्रकार का कोई आरोप नहीं था।

(ख) श्री दिलीप कुमार के विरुद्ध शिकायत के प्राप्त होने से पहले ही एक अन्य मामले में उनकी तलाशी के फलस्वरूप उनके संबंध में अपराध रोपणीय साक्ष्य विभाग के हाथ लगा था। आय की झूठी विवरणी देने के लिये दिलीप कुमार के विरुद्ध एक मुकदमा चला दिया गया है। दण्ड लगाने की कार्यवाही भी आरम्भ कर दी गयी है। दण्ड लगाने और मुकदमा चलाने की कार्यवाहियां विचाराधीन हैं। कुमारी मुमताज के मामले में तलाशी ली गयी थी लेकिन किसी प्रकार के कर अपवंचन का पता नहीं चला।

(ग) कुमारी वहीदा रहमान और कुमारी मुमताज के मामलों में लेखाबाह्य धन को खोज निकालने के लिए आयकर विभाग ने 1966 में तलाशी ली थी। दोनों में से किसी के यहां से भी ऐसा कोई लेखाबाह्य धन बरामद नहीं हुआ। विदेशी-मुद्रा विनिमय विनियमों के उल्लंघन के लिये श्री राजकपूर की भी तलाशी ली गयी थी, जिसमें, 6.65 लाख रुपये की रकम पकड़ी गयी थी। कुमारी मुमताज के मामले में पकड़े गये दस्तावेजों में किसी आय के छिपाने का पता नहीं चला। कुमारी

वहीदा रहमान और श्री राजकपूर की तरफ की बकाया रकमे नीचे दिये अनुसार हैं :—

कुमारी वहीदा रहमान . 3,47,540
रुपये

श्री राज कपूर . . . 4,36,805
रुपये

†[THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) During the last two years, a general complaint of tax evasion against Shri Dilip Kumar was received. A complaint against Miss Mumtaz was also received. There was no such allegation of tax evasion against others mentioned in the question during the period of last 2 years.

(b) Even before the receipt of the complaint against Shri Dilip Kumar, incriminating evidence about him had come into the possession of the Department as a result of a search in another case. A prosecution has been launched against Shri Dilip Kumar for making false return of income. Penalty proceedings have also been initiated. The penalty and prosecution proceedings are both pending. In the case of Miss Mumtaz, a search was made but no tax evasion was detected.

(c) A search for unearthing unaccounted money was conducted by the Income-tax Department in 1966 in the cases of Miss Waheeda Rehman and Miss Mumtaz. No unaccounted money was recovered or seized from either party. There was also a search in the case of Shri Raj Kapoor for violation of Foreign Exchange Regulation and a sum of Rs. 6.65 lakhs was seized in this search. In the case of Miss Mumtaz, the documents seized did not disclose any concealment of income. Tax arrears due from Miss Waheeda Rehman and Shri Raj Kapoor are as follows:

Miss Waheeda Rehman—Rs.
3,47,540.

Shri Raj Kapoor—Rs. 4,36,805.]

† [] English translation.

CENTRAL ASSISTANCE TO STATES

139. SARDAR RAM SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that some of the Chief Ministers recently met him and held talks on the question of augmenting of Central assistance to the States;

(b) if so, the names of the State Chief Ministers representatives who held discussions with him; and

(c) what was the outcome of the discussions?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) to (c) The Chief Ministers of Maharashtra, Andhra Pradesh, Gujarat, Kerala, West Bengal and certain other States who met the Deputy Prime Minister during their visits to Delhi in the course of the last four weeks had general discussions, which included financial relationship between the Centre and the State Governments concerned.

BHAKRA POWER POOL

140. SARDAR RAM SINGH: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that the Government of Punjab have approached the Union Government to exclude Delhi from Bhakra Power Pool on the ground that the Delhi Electric Supply Undertaking was indulging in profiteering while Punjab and Haryana were facing power crisis;

(b) if so, whether the request has been considered; and

(c) what decision has been taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESWAR PRASAD): (a) to (c) The Punjab Government has recently suggested to